

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 206 OF 2017 &  
IA NO. 982 OF 2018**

**Dated: 31<sup>st</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

<b>TANGEDCO</b>		....	<b>Appellant(s)</b>
	<b>Versus</b>		
<b>Central Electricity Regulatory Commission &amp; Ors.</b>		....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. S. Vallinayagam  
Ms. S. Amali

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran for R-2  
Mr. Hemant Singh  
Ms. Ankita Bafna for R-17

**ORDER**

**IA NO. 982 OF 2018**

*(Appln. for condonation of delay in filing rejoinder)*

In this application, the applicant/appellant states that there is some delay in filing rejoinder and prays that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**APPEAL NO. 206 of 2017**

Pleadings are complete.

List the matter for hearing on **13.11.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/tpd*

**(I.J. Kapoor)**  
**Technical Member**